

of India dated the 22nd August, 1991 constituting an Executive Committee consisting of 15 Members of the Bureau of the Indian Standards for a period of two years issued under sub-section (1) of section 4 of the Bureau of Indian Standards Act, [Placed in Library See No-LT-607/91]

- (3) A copy of the Consumer Protection (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 533 (E) in Gazette of India dated the 14th August, 1991 under sub-section (1) of section 31 of the Consumer Protection Act, 1986. [Placed in Library See No- LT- 608/91]

Notification Under Administrative Tribunals Act, 1985 and Annual Report of Central Vigilance Commission, New Delhi, Etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): On behalf of Shrimati Margaret Alva, I beg to lay on the Table—

- (1) A copy of the Central Administrative Tribunal (Group 'C' and Group 'D' posts) Recruitment (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R 544 (E) in Gazette of India dated the 8th August, 1991 under sub-section (1) Of section 37 of the Administrative Tribunals Act, 1985. [Placed in Library See No-LT- 609/91]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the period from the 1st

January, 1989 to the 31st December, 1989.

- (ii) A copy of the Memorandum (Hindi and English versions) explaining the reasons for non-acceptance of the Commission's advice in certain cases mentioned in the Report. [Placed in Library See No- LT- 610/91]

Review on the Working and Annual Report of Delhi State Industrial Development Corporation Limited, New Delhi, etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1989-90.
- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) Showing reasons for delay in laying the papers mentioned at (1) above [Placed in Library See No-LT- 611/91]
- (3) A copy of the Half-yearly Report (Hindi and English

versions) of the Coir Board, Kochis, for the period from the 1st April, 1990 to the 30th September, 1990 under section 19 of the Coir Industry Act, 1953. [Placed in Library See No- LT- 612/91]

Review on and annual report of Hindustan Insecticides Limited, New Delhi etc.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:
 - (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1989-90.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No- LT- 613/91]

MESSAGE FROM RAJYA SABHA

13.07 hrs.

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from

the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 5th September, 1991, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

13.07 1/2 hrs.

MATTERS UNDER RULE 377

- (i) **Need to Grant Funds for early completion of work relating to improvement and rehabilitation of Dharavi slums in Bombay**

[English]

SHRISHARAD DIGHE (Bombay-North Central): Nearly 52 per cent of the population in Bombay resides in hutment colonies. But Dharavi in North Central Bombay is the biggest slum in Asia. Realising the hardships of Dharavi slum dwellers and the urgent need to improve their lot, late Shri Rajiv Gandhi, after visiting the Dharavi slums, granted Rs. 37 crore for its improvement and rehabilitation out of the Rs. 100 crore grant given to Bombay city as a whole for its development. The fund is now exhausted and the work has remained incomplete. I urge upon the Government to grant further funds for completing the work of improving the rehabilitating Dharavi slums of Bombay.